

**COURT - I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**IA NOS. 710 AND 708 OF 2016 IN  
DFR NO. 3024 OF 2016**

**Dated: 31<sup>st</sup> January, 2017**

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson  
Hon'ble Mr. I.J. Kapoor, Technical Member**

**In the matter of :**

**Jharkhand Bijli Vitran Nigam Ltd. ...Appellant(s)**

**Vs.**

**Jharkhand State Electricity Regulatory Commission & Anr. ...Respondent(s)**

Counsel for the Appellant(s) : Mr. Ramesh P. Bhatt, Sr. Adv.  
Mr. Mohit K. Shah  
Mr. Himanshu Shekhar  
Mr. Navi Kumar  
Mr. Aabhas Parimal  
Mr. Jamnesh Kumar

Counsel for the Respondent(s) : Mr. Farrukh Rasheed for R.1  
Mr. Anand K. Ganesan  
Mrs. Swapna Seshadri  
Ms. Aditi Mohapatra for R.2

**ORDER**

**IA NO. 708 OF 2016  
(Appl. for condonation of delay)**

Learned counsel for the appellant seeks two weeks time to file rejoinder. He may file the same on or before 15.02.2017 after serving copy on the other side.

List the matter on **22.02.2017.**

**(I. J. Kapoor)**  
**Technical Member**  
*ts/sh*

**(Justice Ranjana P. Desai)**  
**Chairperson**